

(a) whether Government have come across cases where certain public sector enterprises have suffered losses due to inefficiency and corruption ;

(b) whether Government have identified such enterprises and the reasons contributory to losses ;

(c) if so, the action proposed to be taken in the matter including against individual officers ; and

(d) the steps taken or proposed to be taken to ensure the suitability of the senior executives manning the public enterprises ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) No, Sir. Loss making enterprises incur losses due to various reasons such as unremunerative prices, outdated technology, power constraints, marketing constraints etc.

(b) to (d) As far as corruption in public enterprises is concerned, every undertaking is having a vigilance set up and rules and regulations are prescribed to deal with such cases. As and when cases of corruption come to light necessary action is taken against the persons concerned.

The Chief Executive and Functional Directors of all the public enterprises are appointed on the basis of recommendations of the Public Enterprises Selection Board, which takes into account various factors such as experience, professional expertise, qualification, etc.

Upgradation of Kharagpur City in West Bengal

296. SHRI NARAYAN CHOUBY : Will the Minister of FINANCE be pleased to state :

(a) whether Government have received repeated representations to declare Kharagpur in West Bengal as a B-2 city ; and

(b) whether Government propose to consider the case of Kharagpur afresh keeping in view that real cost of consumer price index at Kharagpur is in no way less than that at Asansol which has been declared as a B-2 city ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) On the recommendation of the Third Pay Commission, the question of payment of Compensatory (City) Allowance in abnormally expensive places which, on the basis of population criteria, did not qualify for the same, was considered by the Government in consultation with the Staff Side of National Council (Joint Consultative Machinery), and fourteen cities, including Asansol, were adjudged abnormally expensive for the purposes of payment of CCA to the Central Government employees posted there at the rates admissible in B-2 classes cities. Since the Fourth Central Pay Commission is looking into all these aspects, Government feel that there is no need to consider individual cases at this stage.

Decline in Export of Gem and Jewellery

297. SHRI MOHANLAL PATEL : Will the Minister of COMMERCE AND SUPPLY be pleased to state ;

(a) the amount of the gem and jewellery exported during the year 1983 and 1984 ;

(a) whether there is decline in the export of gem and jewellery ;

(c) if so, the reasons therefor ;

(d) whether the Gem and Jewellery Export Promotion Council of India has urged Government to change their gold policy ; and

(e) if so, the details of their demands and the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P.A. SANGAMA) : (a) Exports of gem and jewellery during 1984 are estimated at Rs. 1,312 crores against Rs. 1,291 crores in 1983.

(b) No, Sir,

(c) Does not arise.

(d) and (e) Suggestions made by the Gem & Jewellery Export Promotion

Council for promoting exports of gold jewellery on the basis of replenishment of gold used in the jewellery exported from the country have been brought into effect.

Joint Ventures with Vietnam in Paper, Textiles and Jute

298. Dr. KRUPASINDHU BHOI : Will the Minister OF COMMERCE AND SUPPLY be pleased to state :

(a) whether India has offered to help Vietnam in setting up composite projects in jute from the plantation stage to the processing stage ;

(b) whether the possibility of joint ventures in paper and textiles industries was also considered ;

(c) if so, the results thereof ;

(d) the other fields in which Vietnam has sought India's co-operation and the reaction of Government thereto; and

(e) the results achieved in this direction so far or progress made, up-to-date ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P. A. SANGMA): (a) and (e) : Possibilities of cooperation between India and Vietnam in various areas including jute, paper and textiles industries are under examination with a view to enable further consideration.

Involvement of Heads of Various Nationalised Banks in Fraudulent Deals

299. SHRIMATI GEETA MUKHERJEE :

SHRI G. G. SWELL :

Will the Minister of FINANCE be pleased to state :

(a) whether heads of Central Bank of India, Punjab National Bank and Bank of Baroda have been dismissed on account of their banks getting involved in fraudulent deals ;

(b) if so, the particulars and nature of fraudulent deals ;

(c) whether the Reserve Bank of India reviewed such deals and has issued new guidelines in this regard ;

(d) if so, the details thereof ;

(e) whether Government are aware that some other nationalised banks also involved in such deals ;

(f) if so, whether any steps are being taken to check functioning and major deals of such bank ; and

(g) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) and (b) The terms of office of S/Shri S.L. Baluja and B.V. Sonalker, Chairmen and Managing Directors of Punjab National Bank and Central Bank of India respectively and that of Shri S.S. Master, Executive Director, Bank of Baroda, were terminated by the Central Government on February 18, 1985 in exercise of powers vested in it by virtue of sub clause (1A) of clause 8 of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970. The terminations were in accordance with the provisions of the aforesaid Scheme applicable to their appointments.

(c) to (g) In the context of irregular lending and non-review of large advances and non-reporting of irregularities in advances to chief executives of banks in time, the Reserve Bank had advised the chief executives of the banks in December, 1984 to evolve an effective and efficient information system so as to enable the top executives of the banks to keep themselves posted with all the developments in regard to major advances in the banks. They have also been advised to discuss, during the course of their tours, large advances with controlling officers and issue instructions for handling of such accounts.

Income tax on Additional D.A. to Central Government Employees

301. SHRI V.S. VIJAYARAGHAVAN : Will the Minister of FINANCE be pleased to state :

(a) the total amount spent by Government on additional dearness allowance to its employees during 1984 ;